

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3875
TO BE ANSWERED ON 18.12.2024**

RESERVATION PREFERENCE TO OTHER PERSONS/AGENTS

†3875. SHRI GIRIDHARI YADAV:

Will the Minister of RAILWAYS be pleased to state:

(a) whether instead of giving reservation to the persons recommended by the MPs under the Head Office quota in trains, preference is given to other persons/agents especially in Bihar and Delhi;

(b) if so, whether the Government intends to get this matter investigated and issue a directive to give the highest priority to the recommendations of MPs and to inform them about the reason for not giving reservation on their recommendation; and

(c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (c): In order to meet the urgent travel requirements of High Official Requisition (HOR) holders, which includes Central Government Ministers, Judges of Hon'ble Supreme Court/High Courts of various States, Members of Parliament (MPs) and other emergent demands, who are on the waiting list, a limited accommodation is earmarked as Emergency Quota in different trains and in different classes. The quota is released by the Railways in accordance with the priority as per warrant of precedence and well-established practice being followed

since long. At the time of allotment of accommodation, emergency quota is first allotted for self travel of HOR holders/MPs, etc., strictly as per their inter-se seniority in warrant of precedence. Thereafter, other requisitions received from various quarters including those from Hon'ble MPs are considered and the remaining quota is released taking into account various factors like nature of urgency like travelling on government duty, bereavement in the family, sickness, job interview, etc.
